

ITEM NO.102

COURT NO.10

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7377/2008

BHUPAL SINGH & ORS.

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(with appln. (s) for deletion of the name of petitioner)

WITH

C.A. No. 8635-8636/2014

(With appln.(s) for may refer to remarks and appln.(s) for permission to file addl. documents and Office Report)

C.A. No. 8637-8638/2014

(With appln.(s) for modification and Office Report)

C.A. No. 6184-6185/2010

(With appln.(s) for c/delay in filing substitution appln. and appln.(s) for substitution and appln.(s) for deletion of parties in the array of parties and Office Report)

Date : 26/03/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For the parties:

Mr. Nidhesh Gupta, Sr. Adv.
Mr. S. Singh Deswal, Adv.
Mr. Satbir Singh Pillania, Adv.
Mr. Nitin Kumar Thakur, Adv.
Mr. Manoj Swarup, Adv.

Mr. Nitin Kumar Thakur, Adv.

Mr. Amit Singh, Adv.
Mr. Sangram S. Saron, Adv.
Mr. Shree Pal Singh, Adv.

Mr. Alok Sangwan, AAG
Mr. Gautam Sharma, Adv.
Mr. Kamal Mohan Gupta, Adv.

Mr. Ajay Bansal, AAG
Mr. Rajeev Kr. Singh, Adv.
Mr. Gaurav Yadav, Adv.

Mr. Sanjay Kumar Visen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties at great length.

Hearing concluded.

Judgment reserved.

(NEELAM GULATI)
COURT MASTER

(SAROJ SAINI)
COURT MASTER